

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

STARRED QUESTION NO:254  
ANSWERED ON:27.08.2013  
MANUAL SCAVENGING  
Haque Shri Sk. Saidul

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the allocation made for eradication of manual scavenging and rehabilitation of manual scavengers during 2012-13 and 2013-14;
- (b) whether the amount provided for the past years for the purpose has been fully utilised;
- (c) if so, the details thereof and if not the reasons therefor;
- (d) whether the Government has received reports/ complaints relating to diversion and misappropriation of funds by the various States during each of the last three years and the current year; and
- (e) if so, the details thereof along with the reasons for diversion of funds and the action taken by the Government in this regard?

**Answer**

MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT (KUMARI SELJA)

(a)to (e): A statement is laid on the Table of the House.

Statement in reply to parts (a) to (e) of the Lok Sabha Starred Question No. 254 for 27.8.2013 by Prof. Sk. Saidul Haque regarding Manual Scavenging.

(a), (b) & (c) Under this Ministry's Self Employment Scheme for Rehabilitation of Manual Scavengers an allocation of Rs.100.00 crore was made during 2012-13. Based on the proposals received from States/UTs an amount of Rs. 20.00 crore was released to the National Safai Karamcharis Finance and Development Corporation (NSKFDC) for releasing the admissible financial assistance to the States/Union Territories, on the basis of their proposals received under the Scheme.

During 2013-14 an allocation of Rs. 570.00 crore has been made. However, no expenditure could be incurred so far, during 2013-14, due to non-receipt of proposals.

(d) No, Sir.

(e) Does not arise.